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Title : Observation regarding the Business transacted by the House during the week ended on 16 December, 2005.

MR. SPEAKER: Hon. Members, for your information, I want to briefly recapitulate the main items of business transacted by the House during the last week.

Out of the 100 Starred Questions admitted, only 27 could be answered orally. Replies to the remaining Starred Questions along with the replies to 1002 Unstarred Questions were laid on the Table. Besides, one half-an-Hour discussion was also taken up.

The House took up four Calling Attention matters in one week: (i) "need for a comprehensive package to help the Coffee sector in the country, particularly small growers in Kerala, Karnataka and Tamil Nadu", raised by Shri M.P.Veerendra Kumar; (ii) "need to look into the progress of implementation of *Pradhan Mantri Gramin Sadak Yojana* in Bihar", raised by Shri Prabhunath Singh, (iii) "situation arising out of increase in incidents of trafficking in women in the country which is threatening the social fabric of the country", raised by Shrimati Minati Sen and (iv) "situation arising out of Government's decision to engage private companies to modernize and operate two important airports of the country, namely, Mumbai and Delhi" raised by Shri Mohammad Salim.

The House also discussed one Short Duration Discussion under Rule 193 regarding "problems being faced by the agriculture sector", raised by Dr. Chinta Mohan for about one hour and 57 minutes. The discussion was not concluded.

During the period, as many as 73 matters of urgent public importance were raised after the Question Hour. Also, 58 matters were raised under Rule 377.

As regards the legislative business, the House discussed the Disaster Management Bill, 2005 as passed by the Rajya Sabha for about 3 hours and 32 minutes before it was passed. The House also took up combined discussion on the Statutory Resolution disapproving the Manipur University Ordinance 2005 (No. 3 of 2005) promulgated by the President on 13 October, 2005 along with the Manipur University Bill, 2005 as passed by Rajya Sabha for about 1 hour and 48 minutes before the Resolution was withdrawn by leave of the House and the Bill was passed. The House also took up combined discussion on the Statutory Resolution disapproving the Taxation Laws (Amendment) Ordinance, 2005 (No. 4 of 2005) promulgated by the President on 31 October, 2005 and the Taxation Laws (Second Amendment) Bill, 2005 for about 2 hours and 30 minutes before the Statutory Resolution was negatived and the Bill was passed. The House also passed the Andhra Pradesh Legislative Council Bill, 2004 after discussing it for about 2 hours and 33 minutes.

As regards the financial business, the House discussed the Supplementary Demands for Grants, Railways and General 2005-2006 for 4 hours and 23 minutes and 3 hours and 58 minutes respectively before passing the same along with the related Appropriation Bills.

As regards Private Members' Business, two Resolutions were considered by the House. The discussion on the special economic package for speedy construction of national highways and railway lines in Keonjhar and Sundargarh districts of Orissa moved by Shri Jua Oram continued for 1 hour and 53 minutes. The Resolution was withdrawn by the leave of the House. Another Resolution moved by Shri Sarbananda Sonowal regarding the steps for balanced and equitable development of all parts of the country was also taken up for consideration and discussed for about 20 minutes. However, the discussion was not concluded.

During this period, 3 reports, 10 Action Taken Reports and 4 Reports on Bills of Departmentally-related Standing Committees were presented.

During the last week, we lost 26 minutes of valuable time due to interruptions and adjournments. The House, however, sat late and worked extra for as many as 7 hours and 41 minutes to transact essential items of business.

Out of the 7 hours and 41 minutes for which the House sat late, 1 hour and 59 minutes were devoted to raising matters of urgent public importance after the normal business of the House was over.

I wish to convey my thanks to the hon. Members for their co-operation in the conduct of the proceedings I hope we will be utilising the time of the House in this manner [\[snb2\]](#). [\[snb3\]](#)

